

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 232/MP/2018

Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking adjudication of dispute arising out of the letter issued by PGCIL dated 2.5.2018, 23.7.2018 and 6.8.2018.

And in the matter of:

Review Petition No. 35/RP/2018 in Petition No. 261/TT/2015

Subject : Review Petition No. 35/RP/2018 seeking review of order dated 27.5.2016 in Petition No. 261/TT/2015

Date of Hearing : 6.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : Power Grid Corporation of India Limited (PGCIL)

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Shri K. K. Jain, PGCIL
Shri Rohit Kumar Gururani, MBPMPL

Record of Proceedings

On the request of the Review Petitioner, MB Power (Madhya Pradesh) Limited, the Commission adjourned the hearing in the matters.

2. The next date of hearing will be intimated to the parties in due course of time, for which separate notice will be issued.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

